HIGH COURT OF ORISSA: CUTTACK

No.XXXIII-3/2020- 865 /2020

Date: 11.06.2020

NOTIFICATION

It is hereby notified that the facility of e-Filing through the e-Filing portal developed by eCommittee of Supreme Court of India has been started in the High Court of Orissa.

Using e-Filing Portal has advantages such as availability of automatic storage of electronic case filing documents, secure storage space for electronic case documents, automatic verification by the Portal, communication of case details through e-mail and sms immediately after filing, learned Advocates can access their case documents at any place by use of internet and facility for storage of case documents in segregated manner for convenient access to any part of the case record.

Link of e-Filing portal is available in the website of Orissa High Court.

e-Filing of cases shall be made in accordance with the Orissa High Court Guidelines for e-Filing (hereinafter 'Guidelines') annexed hereunder. In view of exigency due to COVID-19, the concerned Advocates/Parties who opt for e-Filing can file hard copies of e-filled cases after normal functioning of the Court resumes. If any Advocate/Party is prevented from paying the requisite Court fees with respect to the e-filed case due to exigencies prevailing because of COVID-19, such Advocate/Party may pay the required Court fees within 7 days after normal functioning of the Court resumes. Hard copy of such e-filed cases shall be filed along, with requisite court fees at the filing counters within 7 days after the normal work resumes. In future, e-Filing portal will be directly integrated with e-Pay portal developed by eCommittee of Supreme Court of India, having facility for online payment of court fees.

It is highly important that the Advocate/Party e-Filing the case must correctly mention the Subject Category in the top portion of the first page of the Petition/Application etc. by referring to Orissa High Court's website under the link "Subject Category".

Before e-Filing, the Advocates or Party in person shall be required to create his/her user account on the e-Filing portal. Detailed Guidelines for user creation are available on the website of Orissa High Court under link of e-Filing.

The Advocate account creation process shall be verified by 'One Time Password' which will be sent on Mobile Number and email address of concerned Advocate registered in the database of Orissa High Court. Some Advocates may have changed their mobile number or the registered email address may not be in use or there may be some Advocates whose details may not have been registered in the database of Orissa High Court. To meet such situation, a link 'Advocate Details' is made available on the website of Orissa High Court where the Advocates can see their registered email address and mobile number. If any Advocate wants to add his/her details (mobile/email etc.) or he/she wants any change in mobile number or email address, then he/she shall send email for the same along with a copy of his/her Bar Council Enrollment Certificate or Bar Association Identity Card having Bar Council Enrollment Number.

The requests for Advocate details updation shall be sent to email address: cpc-ori@aij.gov.in whereafter it can be processed.

Detailed user manual and tutorials along with the Guidelines are available in the website of Orissa High Court.

The facility of filing of cases through email shall be simultaneously continued till further orders so that the Advocates/party in person may create their user accounts and start e-Filing in the meantime. It is to be ensured that filing is made only through one mode i.e. either through email or on the e-Filing portal. If filing is made through both the modes, either the case will not be listed or it will delay the listing as the system will identify two cases in one matter.

In case any assistance is required in e-Filing the following Helpline numbers may be contacted during working hours:-

Mr. Ashok Mallick - 9437870873 (M)

Mr. Sujit Ranjan Sahoo - 6371185569 (M)

Mr. Subharanjan Mantri - 9778260318 (M)

Mr. Ashish Kumar - 6201227600 (M)

Learned Advocates/litigants who wish to e-file their cases but have no or limited access to IT Services may approach eSewa Kendra at Orissa High Court for assistance in e-Filing.

All relevant details regarding e-Filing are available under the e-Filing link in the website of Orissa High Court.

REGISTRAR (JUDICIAL)

No.XXXIII-3/2020 866 /2020

Date 11.06.2020

Copy forwarded to the following for information and necessary action:-

- 1. Addl. Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Orissa High Court.
- 2. All A.R.-cum-Senior Secretaries and Secretaries to Hon'ble Judges for placing the notification before their Lordships
- 3. Advocate General, Odisha.
- 4. Registrar General.
- 5. Addl. Solicitor General, Govt. of India, Odisha.
- 6. The Chairman, Odisha State Bar Council
- 7. President, Orissa High Court Bar Association, Cuttack.
- 8. All Officers of the Court
- 9. All District Judges for information along with a request to circulate the Notification and Guidelines among all respective local Bar Associations.
- 10. Member Secretary, Odisha State Legal Services Authority, Cuttack.
- 11. The Director, Odisha Judicial Academy, Cuttack.
- 12. Notice Board & Website

CENTRAL PROJECT COORDINATOR